

being continued to further strengthen the mechanisms for the formulation of the Eighth Five Year Plan for various States.

#### **Development of Tourist Centres in Maharashtra**

\*257. SHRI HUSSAIN DALWAI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the places in Maharashtra where India Tourism Development Corporation (ITDC) have decided to develop tourist centres;

(b) whether the projects out of these taken in hand in joint collaboration with Maharashtra Tourism Development Corporation (MTDC);

(c) the inter-se arrangement of investment between the India Tourism Development Corporation and the Maharashtra Tourism Development Corporation; and

(d) whether the India Tourism Development Corporation will manage such centres or will hand over the management of such centres to the MTDC?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM: (SHRI SHIVRAJ V. PATIL): (a) to (d). The Department of Tourism Government of India has sanctioned Rs. 96.42 lakhs and released Rs. 47.56 lakhs for development of tourism infrastructure at various tourist centres in Maharashtra during the Seventh Five Year Plan. However the I.T.D.C. does not have any scheme for development of tourist centres in Maharashtra. The Central Tourism Department has also identified Bombay, Puna and Aurangabad as important tourist centres for intensive development of hotels and the following travel circuits for integrated development in the State of Maharashtra:—

- (i) Bombay-Pune-Ahmednagar (Ajanta-Ellora)-Nasik-Bombay.
- (ii) Bombay-Murad/Janjira-Ganpatipule-Vengarle-Bombay.
- (iii) Nagpur-Ramtek-Nagpur-Wardha (Sevagram)-Chandpur (Tadoba National Park)-Nagpur.

The I.T.D.C. also has a scheme for setting up of joint venture hotel projects in collaboration with various States/Union Territories.

In response to a tender notice released by Maharashtra Tourism Development Corporation in February, 1989. I.T.D.C. approached Maharashtra Tourism Development (MTDC) for setting up of a joining venture Hotel project at Nagpur subject to the feasibility report being satisfactory and resources being available, I.T.D.C. has proposed that the project be set up on the standard collaboration terms approved by the Government of India given in the statement below. The matter is under consideration of MTDC.

#### **STATEMENT**

ITDC has evolved a scheme for undertaking joint venture tourism projects by forming a new company in each State with nearly equal equity participation. Such companies can approach the Central & State financial institutions for loan assistance. The main objectives sought to be achieved are:—

- to relieve the direct strain on budgetary resources of the Centre and the States;
- to bring about a wider dispersal of benefits of tourism;
- to promote domestic tourism and open new areas;

- have a closer coordination between the Centre and the States with a view to eliminate duplication of efforts; and
- to disseminate ITDC expertise.

The hotels/projects to be set up under this scheme will be planned, designed, managed and marketed by ITDC on standard commercial terms to be mutually agreed upon.

*Pattern for collaboration*

For joint venture projects with the States, the following pattern of Collaboration is envisaged:—

1. ITDC & State Govt./STDC will set up a new company with equity participation in the ratio of 51:49 respectively.
2. ITDC shall be the Promoter and the State Govt./STDC shall be the Co-promoter.
3. The equity debt ratio of the company will generally be in the ratio of 1 : 1.5.
4. The Board of Directors of the Company shall consist of equal number of members nominated by the Promoter and the Co-promoter.
5. The Chairman of the Company shall be the nominee of Promoter.
6. The Managing Director of the Company shall be the nominee of the Co-promoter.
7. So long the Promoter holds equity shares, the management

of the hotel shall vest with the Promoter.

*Services by ITDC*

*(a) During Construction*

During construction period of the hotel, ITDC would render its technical services in planning, designing, construction, furnishing and equipping the hotel to the international standard and also it would coordinate the services of architects/specialists/consultants. To meet the cost of these services the fee payable by the proposed company to ITDC would be:—

- (a) 2 1/2 of the project cost excluding the cost of land; plus
- (b) cost of site establishment; and
- (c) Cost of travelling, boarding and lodging and local transport expenses including cost of journey by air incurred solely in connection with the project.

Fees for architects/specialists/consultants for the project will be separate and borne by the proposed company.

*(b) During Operation*

So long as the ITDC holds equity share in the proposed company, the said hotel would be managed by the ITDC. Towards expenses and incentive fee for services rendered by ITDC, the following amounts are payable by the proposed company to ITDC, from the date of operation of the said hotel:—

- (a) A lumpsum amount of Rs. 25,000/- per annum to meet the head office expenses for guidance & supervision;

- (b) 3% of Gross Operating Income (turnover) in a financial year for meeting the expenditure for providing group advertising, marketing, sales promotion & public relation
- (c) 8% of Gross Operating Profit after interest but before depreciation as managerial remuneration from third to fifth year and 10% from sixth year onwards;
- (d) all travelling, telephone and other out of pocket expenses incurred by ITDC in connection with the business of the project.

[*Translation*]

#### **SC/ST Employees in INSDOC**

\*258. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

- (a) the number of officers and employees separately in each Department under the Council of Scientific and Industrial Research including the INSDOC according to the office roster;
- (b) the number of SC/ST employees out

of them;

(c) the number of vacant posts of Scheduled Caste/Scheduled Tribe employees and officers; and

(d) the reasons for which these posts are lying vacant and since when and the reasons for not filling them so far?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) to (c). The information is indicated in the statement below. The information from five Laboratories/Institutes viz. 1. National Geophysical Research Institute, Hyderabad 2. Indian Institute of Chemical Biology, Calcutta 3. Indian Institute of Petroleum, Dehradun 4. Regional Research Laboratory, Jorhat 5. Central Electronics Engineering Research Institute, Pilani is awaited and will be laid on the Table of the House.

(d) The posts indicated as vacant in the statement below (columns 9-12) have been lying vacant for the last 4-5 years. This is partly on account of non-availability of eligible Scheduled Caste/Scheduled Tribe candidates and partly on account of the ban on filling of posts.